

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ITEM NO.8  
IA (Comp. Act)/33/11/GB/2022  
in C.P. No.01/GB/2021**

**Coram:**

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through  
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2022**

In the matter of:

DMI Finance Pvt. Ltd.  
Versus  
Parasramka Project Pvt. Ltd.

Section/Rule: Under Rule 11 of NCLT Rules, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. BIKASH SHARMA	Advocate	Applicant	Present in Video Conference
2.	MR. ARPIT SHARMA (on behalf of MS. NIHARIKA AHLUWALIA)	Advocate	R-1	

**ORDER**  
**Date of Order: 01.12.2022**

This matter is taken up through Video Conferencing. Heard the learned Counsels present. The proxy Counsel appearing for the Petitioner submits that the leading Counsel in the matter has some problems. Hence, she is not in position to appear before the Bench today and prays for adjournment. The learned Counsels present for the Respondents have not objected to the submissions of the learned proxy Counsel for the Petitioner. As prayed for, the matter is adjourned.

**2. List the matter on 12.01.2023.**

**Sd/-**

**(Prasanta Kumar Mohanty)  
Member (Technical)  
/D-01.12.2022/**

**Sd/-**

**(Deep Chandra Joshi)  
Member (Judicial)**